



# IN THE HIGH COURT OF SIKKIM


## ORDER SHEET

Bail Application ..... No. **13** of 2007

**Jagat Bahadur Chauhan** ..... Petitioner / Appellant

Versus

**State of Sikkim** ..... Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
01.	16.08.07	<p>Present: Mr. K.T. Bhutia, Mr. Bhaskar Raj Pradhan and Ms. Yangchen D. Gyatso, Advocates for the Petitioner.</p> <p>Mr. J.B. Pradhan, Public Prosecutor with Mr. Karma Thinlay, Addl. Public Prosecutor for the State-Respondent.</p> <p style="text-align: center;">....</p> <p>As the bail application made before the trial Court is due to be heard on 18.08.2007 i.e., the day after tomorrow, no order on this application.</p> <p>Disposed of.</p> <div style="text-align: right; margin-top: 20px;">             (A. N. Ray, CJ)         </div>	